

CBI Vs. Surender Singh & ors.
CC No. 3/2019

29.06.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
Sh. M. S. Bammi, Ld. counsel for A-5.
Sh. L. K. Singh, Ld. Counsel for A-6.
Sh. Sidharth Joshi, Ld. Counsel for A-7
Sh. Anil Mishra, Ld. Counsel for A-8.
A-1 to A-4 are already P.O.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Matter is fixed for oral final arguments.

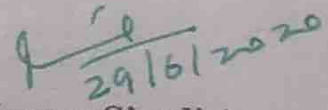
Part arguments of Ld. PP for CBI heard from 11.00 AM to 1.20 PM.

Ld. PP submits that tomorrow he is having some personal difficulty and would be unable to address the arguments. Heard.

In view of the request of Ld. PP, put up for further final arguments through video conferencing on **01.07.2020 at 11.00 AM.**

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
29.06.2020.